

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For admission
Coun. Mem.
Cp 4 not met
1
12.1.04.

For hearing
23.12.07
Cp 2 of Coun. Mem.
1
11.2.04

Cp 2 of Coun.
may be done L
to Coun. in books

1
24.2.

12/2/04

12.2.04

In course of hearing, learned Counsel
for the applicant filed a memo by stating
that his client is not inclined to
proceed with this case and accordingly,
he may be permitted to withdraw the
O.A. In view of this, the O.A. is dismissed
as withdrawn.

Vice-Chairman (T)

Vice-Chairman (A)